

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No.403

CA/69/ND/2024 in CP/223/ND/2023

IN THE MATTER OF:

Malini Kumar	...	Applicant
Versus		
Magpie Realty Private Limited	...	Respondent

under Section 241

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Pankaj Jain, Mr. Sarthak Dugar, Advs.
For the Respondent	: Mr. J. Rajesh, Mr. Aniket Mookarjee, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. This Tribunal vide order dated 12.12.2023, directed the Respondent to file reply within ten days with an advance copy to the other side. The matter is adjourned to 09.01.2024, again Counsel for the Respondent submitted that they have already filed the reply, however it is not on board. Till date, Counsel for the Respondents do not take any steps to cure the defects. In the interest of justice, one week time is granted to the Respondents to cure the defects, if any, and take necessary steps to upload the reply on the e-portal of this Tribunal, failing which, further steps follow.

List the matter on **14.05.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**